

QA 263/2006

01/03/2012

Hon'ble Mr. Justice Ashok Kumar Singh, J (J)

List revised. Nobody is responding for the applicant. Sri K. K. Shukla, learned counsel for respondent, is on adjournment list.

List on 23-03-2012.

[Signature]

Member(J)

23-3-12

Due to sad demise of Mr. Ashok K. Sharma, case is adjourned to 30-3-12

[Signature]

30-3-12

List on 20-4-12

[Signature]

O.A. 263/2006

20.4.2012. ✓

Hon'ble Sri S. P. Singh, Member (A)

List revised. Neither the applicant nor the applicant's counsel is present. Sri K. K. Shukla, learned counsel for the respondents is also not present. There is also no adjournment application or slip for postponing the case.

In view of this development, it appears that applicant has not interested in pursuing this case. The O.A. is accordingly dismissed in default and for non-prosecution.

[Signature]

Member (A)

*copy under
dated 20-4-2012
Bhupat
24-4-12*

vidya